

[Shrimati Sucheta Kripalani]

as that man—I do not want to mention his name—who has created this very situation there is allowed to continue as a Minister?

Therefore, it is very necessary, first, that he must be removed from there, second, the Central Government must carry on the inquiry and third, a proper committee should be appointed to go into the entire question of policy with regard to the fertiliser distribution.

13 hrs.

Shri Annasahib Shinde: In regard to a C. B. I. enquiry, I have already made the position clear. In the beginning I said that we have no hesitation, but the legal aspect of it has to be gone into, when the State Government has instituted some enquiry already through the C. I. D., whether the C. B. I. can go into this or not will have to be examined. As I said earlier, I will take it up with the Home Ministry and the Law Ministry.

Shri Ranga : And report to us later.

Shri Annasahib Shinde : As far as the broad policies on fertilisers are concerned, perhaps the hon. Member is feeling that the policies give rise to malpractices. When there is a scarcity, naturally anti-social elements exploit the situation and there are malpractices.

Shrimati Sucheta Kripalani : The report says there were changes of policy from year to year, and as a result of the change in policy there was accumulation.

Shri Annasahib Shinde : With due respect to the hon. Member, I would say that I have also gone through the report, and that report does not refer to the Central Government's policies, but the policies of the State Government, because in the beginning they had only appointed co-operators as distributors and later on they changed, and the comment of the P. A. C. refers to that.

Shrimati Sucheta Kripalani : Yes, but you being the controlling authority, can give them guidelines.

Shri Annasahib Shinde : As far as the Centre is concerned, we have now given complete freedom as far as the indigenous production is concerned. There is no movement

restriction and indigenous manufacturers are free to appoint anybody as their distributors.

Shri P. Venkatasubbaiah : These are imported fertilisers.

Shri Annasahib Shinde : As far as imported fertilisers are concerned, I have already said that if somebody wants to become a dealer, formerly there was a restriction, but according to the new change that has been brought about by the Modified Fertiliser Distribution Control Order, anybody can become a distributor.

As far as the particular case of Andhra is concerned, as to who would be the Government nominee, the Government of Andhra has recently taken a decision that only co-operative societies will be entrusted with this work on behalf of the State Government.

As far as the other observations of the P. A. C. are concerned, the State Assembly is competent to take note of them.

Shri Jyotirmoy Basu (Diamond Harbour) : I have got something very important to say.

Mr. Speaker : You cannot raise it without giving notice. This will not form part of the record.

Shri Jyotirmoy Basu* :

13.02 hrs.

PAPERS LAID ON THE TABLE

CORRIGENDUM TO THE ANNUAL
ACCOUNTS OF THE ALL
INDIA INSTITUTE OF
MEDICAL SCIENCES

The Minister of State in the Ministry of Petroleum and Chemicals and Mines and Metals (Shri D. R. Chavan) : I beg to lay on the Table a copy of the Corrigendum to the Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1967-68 and the Audit Report thereon, laid on the Table on the 11th August, 1969. [*Placed in Library: See No. LT-3165/70*].

* Not recorded.